ITEM NO.1707 COURT NO.14 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 42175/2026

RAMAKANT **Petitioner(s)**

VERSUS

THE STATE OF U.P. **Respondent(s)**

(IA No. 219377/2026 - EXEMPTION FROM FILING O.T. and IA No. 219379/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 07-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN PALLI
[IN CHAMBER]

For Petitioner(s) :Mr. Dharnidhar Jha, Sr. Adv.
Mr. Jayesh Gaurav, Adv.
Mr. Ishwar Chandra Roy, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard.

2. I.A. No. 219379/2026, seeking exemption from surrendering is rejected.

3. However, the applicant (petitioner) is granted two weeks' time to surrender and furnish the requisite proof/ custody certificate with the office.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.08.08 13:31:01 IST
Reason:

(KAVANIKA TAYAL) **(PARVEEN KUMAR RAWAT)**
COURT MASTER (SH) **COURT MASTER (NSH)**